

THE MINISTER OF RAILWAYS (SHRI NANDA): (a). No. Normally, only 3rd class ordinary tickets are issued from train halts. Requests for issue of higher class tickets are considered on merits. No requests either from the Halt Agent or from the public have been received for issue of higher class tickets from Konnakadu Halt.

(b) The request received from the Halt Agent is under consideration.

(c) No. The halt is picking up traffic well and is remunerative.

Fresh Recruitment of Casual Staff for Railway Electrification, Allahabad Division (Northern Railway)

4587. SHRI GANESH GHOSH :
SHRI S. M. BANERJEE :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a large number of casual employees of Railway Electrification, Allahabad, Division who are having a record of 5 to 15 years of service and had joined in the recent peaceful struggle, have appealed to the local authorities for taking them back to duty ;

(b) whether it is also a fact that local authorities have not taken back any employee from the above casual staff ;

(c) whether the local authorities of Railway Electrification, Allahabad Division have recruited a considerable number of casual staff between 5. 8. 70 and 15. 11. 70 ; and

(d) if so, the reasons why the employees who were already working have not been taken back on duty ?

THE MINISTER OF RAILWAYS (SHRI NANDA): (a). Some of the casual labourers discharged appealed to the local authorities for taking them back to duty.

(b) to (d). With the exception of those casual employees who were discharged for unsatisfactory working and those who were arrested and sent to jail and against whom

police cases were pending, others who offered themselves for employment have been taken back to the extent possible. These include old Railway Electrification staff and also those who were discharged due to tapering off in workload.

Regular Scale of Pay for Casual Employees of Railway Electrification (Northern Railway)

4588. SHRI GANESH GHOSH :
SHRI JHARKHANDE RAI :

Will the Minister of RAILWAYS be pleased to state :

(a) whether in a recent judgement of the Allahabad High Court it has been stated that the Railway Electrification Organisation is not a Project as per rule 2801 of Indian Railways Establishment Manual ;

(b) whether it is further a fact that casual employees of Railway Electrification demanded regular scale of pay as per above judgement ;

(c) whether Railway authorities have filed a special appeal against this judgement ;

(d) whether in the said special appeal it has been stated that Railway Electrification work is continuing from 1st April 1968.

(e) whether casual employees having more than six months service entitled for regular scale of pay from 1st April, 1968 ; and

(f) if so, how many casual employees have been given regular scale of pay ?

THE MINISTER OF RAILWAYS (SHRI NANDA): (a). The Hon'ble Justice Mathur has recorded that Railway Electrification is not a temporary organisation.

(b) Yes.

(c) Yes.

(d) No.

(e) No.

(f) Does not arise.